

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A.338 of 1999
M.A.339 of 1999
(O.A.950 of 1997)

Date of Order : 2.3.2000

Present : Hon'ble Mr.D.Purkayastha, Judicial Member.

Hon'ble Mr.G.S.Msingi, Administrative Member.

MADHUSUDAN MONDAL & ANOTHER

vs.

UNION OF INDIA & ORS.
(S.E.RAILWAY)

For the applicants : M.A.Chakraborty, counsel.

For the respondents : Mr.P.Chatterjee, counsel.

ORDER

D.Purkayastha, J.M.

Heard 1st.counsel for both the parties.

2. M.A.338 of 1999 is an application for restoration of O.A.950 of 1997 dismissed for default on 18.3.1999 by this Tribunal. The applicants have also filed an application for condonation of delay in filing the application for restoration.

3. We find there is sufficient cause for setting aside the order of dismissal dated 18.3.1999 passed by this Tribunal in O.A.950 of 1997.

4. Accordingly, the order dated 18.3.1999 is hereby set aside and O.A.950 of 1997 is restored to its original file and number after allowing the application for condonation of delay. The O.A. is fixed for hearing on 10.5.2000.

5. Both the M.A.s stand disposed of. No order is made as to costs.

G.S.Msingi
(G.S. Msingi)
Administrative Member

D.Purkayastha
(D.Purkayastha)
Judicial Member